

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2492/2019
Un-numbered Competition Appeal (AT) No. ___/2019
(F.No.30.07.2019/NCLAT/UR/18

In the matter of:

Kanhaiya Singhal Appellant

Versus

M/s Indiabulls Housing Finance Ltd. & Ors. Respondents

Appearance: None for the Appellant.

14.08.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 30.07.2019 and the Office after scrutiny of the Memo of Appeal on 31.07.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 13.08.2019. It is stated in the Interlocutory Application (IA) that as per objections raised by the Registry, the appeal was not as per the Form NCLAT-1, formation of the same took considerable time and on the other hand, the Counsel was also not keeping well. Hence, there is a delay of six days in re-filing the Memo of Appeal, so, the same may be condoned.

3. None appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 16.08.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar